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- (b). if so, what steps have been taken for the recovery of Government money; and
- (c) if the answer to part (b) above be in the negative, whether any action is likely to be taken against that society?

THE MINISTER or INDUSTRY (SHRI N. KANUNGO),: (a) No, Sir. The Delhi Cooperative Engineering and Manufacturing Industrial Society Limited does not owe any money to Government. An order of liquidation was passed against the Society on 13th November, 1956. Members of the society representations against this order of liquidation and as the Delhi State Cooperative Bank Ltd. which was the biggest creditor of the society had no objection against the revival of the society, the society was revived and the order for liquidation was cancelled on 2nd January, 1964.

(b) and (c) Do not arise.

fCONSTKUCTION OF ROAD BRIDGE ON HIGHWAY No. 2.

- 201. SHRI I. K. GUJRAL: Will the Minister of HEALTH be pleased to state:
- (a), the date when work on construction of road bridge near Nizam-ud-din (Delhi) on Highway No. 2 was started; and
- (b) what was the scheduled date of its completion and when it is likely to be completed?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH

DR.

D. S. RAJU): (a) and (b) The work of construction of bridge over the Barapulla Nala on Delhi-Mathura road was allotted by the Delhi Municipal Corporation to the present contractor on 30th April, 1962 with completion period as 12 months. But actually the work could be started only by the middle of August 1962 on account of delay in the diversion of

f-Transferred from the 7th May, 1964.

bus routes, shifting of water mains, Coaxial cables etc. The bridge will now be completed by December, 1964.

12 Noon.

STATEMENT RE UNSTARRED QUESTION NO. 334 ANSWERED ON THE TH DECEMBER, 1963 NUMBER OF ISPLACED PERSONS SETTLED IN ANDAKARANYA

THE DEPUTY MINISTER IN THE MINISTRY OF REHABILITATION (SHRI P. S. NASKAR): In reply to part (a) of the Unstarred Question No. 334 by Shri V. M. Chordia answered in the Rajya Sabha On the 4th December, 1963 by the Union Minister for Works, Housing and Rehabilitation, the number of displaced persons settled in Dandakaranya who had left their colonies was given as four families. However, the correct position is that four families were repatriated and 29, families had deserted from the Dandakaranya Project up to the end of November, 1963. The deserted families had left on their own accord.

PAPERS LAID ON THE TABLE

ANNUAL REPORT AND ACCOUNTS (1962-63) OF THE NATIONAL BUILDINGS CONSTRUCTION CORPORATION, LTD., NEW DELHI AND RELATED PAPERS

THE MINISTER OF WORKS AND HOUSING (SHRI MEHR CHAND KHANNA); Sir, I beg to lay on the Table, under subsection (1) of section 619-A of the Companies Act, 1956, a copy each of the following papers:—

(i) Third Annual Report and Accounts of the National Buildings Construction Corporation Limited, New Delhi, for the year 1962-63, together with the Auditors' Report on the Accounts.